

# ACT No. III OF 1931.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 28th  
February, 1931.)

## An Act to provide for the fostering and development of the gold thread industry in British India.

WHEREAS it is expedient, in pursuance of the policy of discriminating protection of industries in British India with due regard to the well-being of the community, to provide for the fostering and development of the gold thread industry by increasing, for a period of ten years, the import duty leviable on certain articles; It is hereby enacted as follows:—

1. This Act may be called the Gold Thread Industry (Protection) Act, 1931. Short title.

2. (1) In Item No. 43BBB of the Second Schedule to the Indian Tariff Act, 1894 (hereinafter referred to as the said Schedule), the words and brackets “ silver thread and wire (including so-called gold thread and wire mainly made of silver), silver leaf ” shall be omitted. Amendment of Item 43BBB of Schedule II, Act VIII of 1894.

(2) Sub-section (1) shall have effect only up to the 31st day of March, 1931, and thereafter, Item No. 43BBB, as hereby amended, shall, in pursuance of sub-section (3) of section 1 of the Indian Finance Act, 1930, be omitted from the said Schedule. XV of 1930.

3. In Item No. 131 of the said Schedule, the words “ gold thread and wire ” shall be omitted. Amendment of Item 131 of Schedule II, Act VIII of 1894.

4. (1) In Part VI of the said Schedule, the following Item shall be inserted, namely:— Insertion of new Item 132 in Schedule II, Act VIII of 1894.

“ 132 | SILVER PLATE, and silver manufactures, all sorts |  
not otherwise specified.”

(2) Sub-section (1) shall have effect on the expiration of the 31st day of March, 1931, and sub-section (3) of section 1

of

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Price 1 anna or 1½d.]

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of the Indian Finance Act, 1930, in so far as it purports to <sup>xv of 1930.</sup> revive Item No. 132 of the said Schedule as it stood before the commencement of that Act, shall have no effect inconsistent with sub-section (1).

Insertion of  
new Item 154A  
in Schedule II,  
Act VIII of  
1931.

5. (1) In Part VII of the said Schedule, after Item No. 154, the following heading and Item shall be inserted, namely:—

“ METALS OTHER THAN IRON AND STEEL.

154A.	SILVER THREAD AND WIRE (including so-called gold thread and wire mainly made of silver) and silver leaf; including also imitation gold and silver thread and wire, lametta and metallic spangles and articles of a like nature, of whatever metal made.	50 per cent. <i>ad valorem.</i> ”
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(2) Sub-section (1) shall have effect up to the 31st day of March, 1941.